

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
30/271-272/ND/2020

IN THE MATTER OF:
Union of India

...PETITIONER

Vs.

M/s. P.D. Agro Processors Pvt. Ltd.

...RESPONDENT

Section

U/s 272(1) r w 271(c)

Order delivered on 03.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr.Ashim Sood, Mr.
Rhythm B and Mr.
SenuNizar, Advocates.

For the Respondent/ Corporate-debtor :

ORDER

Heard the petitioner and perused the paper book. Petitioner has prayed for grant of intermin relief. Having heard the submissions made by the counsel for the petitioner and in interest of justice, the respondent company is restrained from disposing of its assets and properties until the next date of hearing. Issue notice to the respondent for his appearance as well as for filing reply on the interim reliefs claimed in the petition. Post the matter to 26.02.2020.

- Sd-

Member (T)

- Sd-

(P.S.N. Prasad)
Member (J)